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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3199/2020

PRATEEK SHARMA AND ANR Petitioners
Through: None

versus

UNION OF INDIA AND ANR Respondents
Through: Mr. Apoorv Kurup and Ms. Nidhi Mittal,
Advocates for R-3/UGC
Mr.Mohinder Rupal, Advocate for R-4
Mr. Manik Sethi, Advocate for applicant in
C.M.29170/2020

CORAM:

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **12.11.2020**

HEARD THROUGH VIDEO CONFERENCING

CM 29171/2020 (exemption)

Allowed, subject to all just exceptions.

C.M.No.29170/2020 (by the applicant under Order I Rule 10 CPC for impleadment)

1. The present application has been moved by the applicant, Ms.Shriya Sethi under Order I Rule 10 CPC seeking impleadment in a writ petition that was decided and disposed of by this court vide order dated 12.10.2020.

2. Ideally, this court ought to dismiss this application as not maintainable but having regard to the precarious position that the applicant finds herself due to non-declaration of the results of B.A.(Prog.) by the respondent No.4/University, contrary to the directions issued by this court, we have called upon Mr. Rupal, learned counsel for the respondent No.4/University to state as to when will the University declare the results of the B.A.(Prog.) final year course.

3. Mr. Rupal, learned counsel states on instructions from Prof. D.S.Rawat, Dean Examination, Delhi University that the B.A. (Prog.) results are almost ready but to help the applicant to tide over the difficulty faced by her, the confidential results of applicant shall be emailed to her by 16.11.2020 at 5.00 p.m.

4. While binding the respondent No.4/University to the statement made hereinabove, the application is disposed of.

HIMA KOHLI, J

SUBRAMONIUM PRASAD, J

NOVEMBER 12, 2020

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